विवरण

जनवरी, 1980 से दिसम्बर, 1981 तक की अवधि के मध्य, विभिन्न एकाधिकारी घरानों के भाग के रूप में पंजीकृत कम्पनियों की संख्या :

एकाधिकारी घराने का नाम	कम्पनियों की संख्या
1. अहमदाबाद इलेक्ट्रिसिटी	1
2. आंध्र शुगर	3
3. बेस्ट एण्ड क्राम्पटन	2
4. भीलवाड़ा	3
5. बिडला	2
6. चौगुले	1
7. डालमिया जे०	1
8. धरमसी मोरारजी	1
9. गरवारे	1
10. ग्लेण्डर अर्बुथान्ट	4
11. गोदरेज	1
12. गोकाक पटेल	3
13. आई०एम०एफ०ए०	4
14. आई०टी०सी०	4
15. एम०ए० चिदम्बरम	3
16. मकनील एण्ड मैगर	2
17. मफतलाल	5
18. उड़ीसा सीमेंठ	2
19. ओसवाल वूलन मिल्स	1
20. पीरामल	1
21. रलिस	1
22. शाहू जैन	1
23. सोमैय्या	1
24. स्वान मिल्स	1
25. टीटागुर जूट	4
26. टीवी एस	3
27. टाटा	2
28. थापर	2
29. यूनाइटेड ब्रेवरीज	2
30. वी० रामाकृष्णा	1
31. वी० एस० डेम्पो	1
32. वालचन्द	1
एकाकी वृहद	11
योग	76

कम्पनियों द्वारा लाइसेंसों का नवीकरण न कराया जाना

1658. **श्री हुक्मदेव नारायण यादव :** क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में ऐसी कितनी कम्पनियां हैं जिन्होंने 1 जनवरी, 1980 से 31 दिसम्बर, 1981 के दौरान अपने लाइसेंसों का नवीकरण नहीं करवाया है और उनके नाम तथा पते क्या क्या हैं; और

(ख) ऐसी कम्पनियों के विरुद्ध क्या कार्यवाही की गई है; और यदि कोई कार्यवाही नहीं की गई है, तो उसके क्या कारण हैं ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री ए० ए० रहीम) : (क) कम्पनी अधिनियम में लाइसेंसों के लिये, उन कम्पनियों को जो अधिनियम की धारा 25 के उपबन्धों का लाभ प्राप्त करने को उत्सुक हैं, उनको उनके लिये प्रादेशिक निदेशकों को आवेदन

है करना होता को छोड़कर नवीकरण का कोई उपबन्ध नहीं है। इस प्रकार के लाइसेंसों के लिये तथापि नवीकरण अपेक्षित नहीं है।

(ख) उत्पन्न नहीं होता है।

Rural Electrification in Almora District

1659. SHRI KRISHNA NAND JOSHI: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a large number of villages in Almora District of Uttar Pradesh have not been provided with electricity facility so far; and

(b) if so, by when these villages are likely to be provided with electricity facility under the integrated rural electrification scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) According to the report received from the State Electricity Board, out of a total of 3576 villages in Almora district of Uttar Pradesh, 996 villages constituting 27.8 per cent have been electrified upto the end of October, 1981.

(b) Of the remaining 2580 villages to be electrified, 1277 villages have already been included in the schemes sanctioned by the Rural Electrification Corporation, and these are expected to be electrified by the end of Sixth Five Year Plan. The electrification of all the villages in Almora district of Uttar Pradesh will be done when the State is totally electrified. The perspective plan of the State provides for electrification of all the villages in the State by 1994-95.

Short loading of coal by Bharat Coking Coal Limited

1660. SHRI LADLI MOHAN NIGAM: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that due to short loading of hard coal from Bharat Coking Coal Limited the Railway charges freight as per carrying capacity of the wagon and that a credit is given for such excess freight charged by the Railway to the consumers;

(b) if so, what is the total amount paid by Bharat Coking Coal Limited for loading charges monthwise from January 1981 to January 1982; and

(c) what steps Government have taken to reduce such losses to the company?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (c) The information is being collected and would be laid on the Table of the House.

M/s. H. M. M. LTD.

1661. SHRI BHAGATRAM MANHAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that M/s. H. M. M. Ltd. are making changes in the distribution system of their products including "Horlicks" to earn greater profits and cause unemployment to 2000 employees; and

(b) if so, what action is proposed to be taken to protect the interests of the employees?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) and (b) M/s. H.M.M. Ltd.,